

Title : Papers laid on the table by members/ministers. *h

MADAM CHAIRMAN : There is one Supplementary Business. Shri S.S. Palanimanickam has to lay the paper on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam Chairperson, I beg to lay on the Table a copy of the Notification No. 32/2005-CE (Hindi and English versions) published in Gazette of India dated the 17th August, 2005, together with an explanatory memorandum seeking to exempt cement (Chapter 25) and steel items (Chapter 72 or 73) used in construction of residential houses (temporary as well as permanent) in Tsunami affected areas, by agencies approved by the concerned State Governments of Tamil Nadu, Andhra Pradesh, Kerala, Union Territories of Pondicherry and Andaman and Nicobar Islands, under sub-section (2) of section 38 of the Central Excise Act, 1944.

(Placed in Library, see No. LT 2637/05)